

(c) To put it down as a fundamental right of the women in the Constitution. The essence of this recommendation was that an obligation should be imposed on the Government machinery to provide the necessary means for family planning at the door step of each family.

(3) Marriage should be compulsorily registered.

(4) The law in regard to compulsory registration of births and deaths should be properly implemented, particularly in the villages.

(5) The State should institute, as far as possible, measures in regard to social security so that the parents do not seek social security through larger number of children.

(6) The Adoption Bill formerly sought to be enacted, should be liberalised and enacted on priority basis.

(7) It was felt that there is a very important linkage between the status of women and fertility. Therefore, the status of women should be raised, not only in the eyes of the law but in actual practice also.

(8) That great emphasis should be laid on the introduction of population education at all levels of education.

(9) The facilities for medical termination of pregnancy should be made available in the rural area also.

(10) The land laws in regard to ceiling should be amended so that larger number of children do not increase the ceiling, thus setting a premium on having a large family.

(11) Proper use should be made of taxation laws in order to propagate a small family norms.

(12) The legislators and the administrators should be educated about the urgent need for Family planning, and the role which law can play in this regard.

**Benefit of Additional increment to Central Government employees after sterilization of his/her spouse**

388. SHRI UTTAMRAO PATIL: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that Central Government employees or his/her spouse who had undergone sterilization before 4th December, 1979 or during 'Janata Regime' are not entitled to enjoy the benefit of additional increment and if so, the reasons thereof;

(b) whether Government propose to provide facilities for additional increment to the Government servants who had undergone sterilization before 4th December, 1979 during Janata Regime; and

(c) if not, the reasons therefor?

THE MINISTER OF EDUCATION AND HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):

(a) Yes; because these orders about special increment were issued on 4th December 1979, and are applicable prospectively.

(b) & (c). It is in keeping with Government of India's general policy of giving only prospective effect to the orders containing financial implications that the aforesaid orders have been given effect from the date of issue. Since an exception cannot be made in this case and since it would be very difficult to fix a back date which would be universally acceptable, it is not possible to extend the concession to employees who underwent the operation before the issue of orders. This would also create problems in regard to other concessions/incentives.

**Late running of Jhelum Express**

389. SHRI UTTAMRAO PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Jhelum Express from Pune to Jammu Tawi is always running late;

(b) if so, what are the details of late running from April, 1979 to December, 1979 and also during the months of January and February, 1980;

(c) what are the reasons for not attaining punctuality in respect of this train;

(d) whether Government propose to take action against railway officials who are responsible for the late running of this train and, if not, the reasons therefor;

(e) whether it is also a fact that there are no proper catering, drinking water and other basic facilities on the route of Jhelum Express to and from to Pune and Jammu and passengers are facing untold hardships on this route; and

(f) if so, what remedial steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):

(a) and (b). 177 Dn Jhelum Express from Pune to Jammu Tawi ran late on 156 days out of 183 days from April to September, 1979. It was however, late on 50 days out of 92 days during October, 1979 to December, 1979 and 16 days only out of 60 days in January and February, 1980.

(c) and (d). The punctuality performance during the period April to September, 1979 was affected mainly due to the extremely tight schedule given to this train. After gaining the experience of the running of this train, running of this train was re-scheduled on realistic basis w.e.f. 1st October 1979. The punctuality has further improved during January and February, 1980.

(e) and (f). Adequate drinking water arrangements exist at all stations where Jhelum Express stop. Drinking water facility is also provided in the Second Class sleeper and first class coaches in the Summer months.

Suitable and timely halts have been provided to Jhelum Express at stations with adequate catering arrangements for service of meals, breakfast and tea.

#### **Dry Dock at Paradip**

390. SHRI LAKSHMAN MALLICK: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Paradip Port Trust has sent its recommendation to the Union Government in June, 1979 for the construction of a Dry Dock at Paradip; and

(b) if so, what action Government has taken thereon?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): (a) A suggestion for construction of a commercial dry dock at Paradip has been received.

(b) A comprehensive study to consider requirements of ship repair facilities in the country and the best possible locations is being commissioned. A decision on the suggestion of Paradip Port Trust will be taken on receipt of the report.

#### **Second General Cargo Berth at Paradip**

391. SHRI LAKSHMAN MALLICK: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal under Government's consideration to set up second General Cargo Berth at Paradip; and

(b) if so, the details thereof and by when the construction is likely to be completed?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): (a) and (b). A second general cargo berth at Paradip Port has been sanctioned. The contract for the construction of the berth has been awarded and the work is in progress.